

gress of the scheme has been made, it is felt that the scheme has been well received.

(b) No serious complaint and no specific instance of inconvenience to general public has been brought to the notice of this Ministry.

(c) Government do not consider it necessary to change the five-day week system.

Foreign Participation in Manufacturing of Colour T. V. Sets

475. SHRI SATYENDRA NARAYAN SINHA : Will the PRIME MINISTER be pleased to state :

(a) whether Government are considering a proposal to permit Indian companies with foreign participation to manufacture colour TV sets ;

(b) if so, whether recently the Indian Television Manufacturers Association had again protested against this proposal; and

(c) if so, Government's view on foreign multinational linked companies entering the field of consumer electronics ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) Yes Sir.

(b) Yes Sir.

(c) The matter is under the consideration of Government.

U. N. Resolution for Rationalisation of Extradition Procedures

476. SHRI B. B. RAMAIAH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the resolution adopted at the Seventh United Nations Congress at Milano on 6 August, 1985 on terrorism calling upon member nations to rationalise their extradition procedures and practices and also to make laws against persons committing terrorist act ;

(b) if so, the reaction of Government thereto ; and

(c) steps being taken to stem terrorism in the light of the resolution ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT) : (a) Yes, Sir. Seventh United Nations Congress for the Prevention of Crime and the Treatment of Offenders, whose theme was "Crime prevention for freedom, justice, peace and development", adopted several resolutions on different aspects of crime prevention including one on the subject of terrorism entitled, "Criminal acts of a terrorist character".

(b) The resolution has the support of the Government of India, since it meets India's concerns regarding the need to bring offenders, particularly, those who hijack aircraft to justice.

(c) The resolution envisages various measures to be adopted by the States for combatting terrorism. In this regard India has taken the following steps :

1. It is a party to the Tokyo Convention on Offences and Certain Other Acts Committed on Board Aircraft of 1963 ; the Hague Convention for the Suppression of Unlawful Seizure of Aircraft of 1970 ; the Montreal Convention for the Suppression of Unlawful Acts against the Safety of Civil Aviation of 1971 ; and the Convention on the Prevention and Punishment of Crimes against Internationally Protected Persons including Diplomatic Agents of 1973.

2. The Indian Parliament has enacted the following implementing legislation :

- (i) The Tokyo Convention Act, 1975 ;

- (ii) The Anti-Hijacking Act, 1982 ;

- (iii) The Suppression of Unlawful Acts Against Safety of Civil Aviation Act, 1982. In

addition, the Terrorist and Disruptive Activities (Prevention) Act, 1985, has been enacted to combat terrorism.

3. Further, the Government of India is consulting friendly Governments with a view to evolving more effective measures and procedures for combatting terrorism.

Exchange of Technology during 1985

477. SHRI VIJAY N. PATIL : Will the PRIME MINISTER be pleased to state :

(a) the names of the countries with whom horizontal and vertical exchange of Technology has taken place during 1985 ;

(b) the fields where the exchange can be increased and which are the potential countries for this ; and

(c) the role of National Research Development Corporation in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) During the year 1985 (upto October, 1985) import of technology arrangements have been approved mainly from the following countries : U.S.A., West Germany, Japan, U. K., Switzerland, France, Italy, Holland, Austria, Sweden, Belgium, Canada, Australia, Yugoslavia, Denmark and Korea.

(b) In the area of industrial machinery, electrical, electronics, chemicals, material handing equipments, import of technology arrangements have been mainly from USA, UK, France, West Germany, Switzerland and Japan.

(c) National Research Development Corporation is a member of Technical Evaluation Committee which examines the applications for import of technology.

Border Disputes among North-Eastern States

478. SHRI N. TOMBI SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the measures taken to solve the border disputes between the North Eastern States i.e. the outstanding border disputes between Manipur-Nagaland, Manipur-Assam, Meghalaya-Assam, Nagaland-Assam; and

(b) whether Government have any time-bound programme ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P.A. SANGMA) : (a) and (b). In the case of Assam-Nagaland border dispute the two Chief Ministers have been in touch with each other to evolve agreed proposals for resolving their differences over this issue. As regards the boundary problem between Assam and Meghalaya, both the State Governments have mutually agreed to refer the question of interpretation of the inter-State constitutional boundary to a constitutional experts for advice and they are seized of further action in this regard. No border dispute between Assam and Manipur or between Nagaland and Manipur has been brought to the notice of the Government of India.

Removal of Government Servants from Service on Attaining Age of Fifty Years

479. SHRI NARAYAN CHOUBEY : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the report appearing in the Indian Express Delhi of 15 October, 1985 stating that the Government would ruthlessly remove from service such Government servants who have attained 50 years of age on charges of inefficiency and slothness ;

(b) whether it is a policy of Government as has appeared in the press ; and

(c) whether show cause notices will be served on such employees ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.